

**CBI No. 118/19**

**CBI VS. V. K. JOLLY & ORS.**

**31.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly along with Sh. Pradeep Dabas Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid Advocate.

A-3 Bhupinder Singh along with Sh. V. K. Kalra Advocate.

Matter is at the stage of final arguments.

Today the matter is fixed for filing of written arguments on behalf of A-3 Bhupinder Singh.

Ld. Counsel for A-3 seeks some more time to file written submissions.

Counter written arguments filed on behalf of A-1 through email. Reader is directed to supply the copy of the same to Ld. PP for CBI and Ld. Counsel for A-2 and A-3 on their email addresses.

On request, put up for filing of written arguments on behalf of A-3 on **09.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/31.08.2020

**CBI No. 119/2019**

**CBI VS. V. K. JOLLY & ORS.**

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Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly with Sh. Pradeep Dabas Advocate.

A-2 D. K. Malhotra along with Sh. I. D. Vaid and Sh. Dhruv Sehrawat Advocates.

A-3 Sumit Arora in person.

Matter is at the stage of final arguments.

Sh. Sundeep Srivastava, Ld. Counsel for A-3 has sent a WhatsApp message mentioning that today he is busy in attending his personal matter listed before Hon'ble Delhi High Court.

In view of the submissions of the Ld. Counsel for A-3, let the matter be fixed for arguments on **09.09.2020**.

Ld. Counsel for the accused persons and Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/31.08.2020